

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1951(H)**  
**TO BE ANSWERED ON 30<sup>th</sup> JULY, 2018**

**LAND ACQUIRED FOR SEZs**

1951(H). SHRI ASHOK MAHADEORAO NETE:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) whether a large area of agricultural land is required for setting up of Special Economic Zones (SEZs);
- (b) if so, the details of SEZs proposed and set up during the last three years along with the State-wise area of agricultural land at Stake for each of these SEZ;
- (c) whether the owners of land acquired for SEZ are not being paid sufficient price or compensation and if so, the details thereof;
- (d) whether the Government is considering to formulate any new resettlement policy for rehabilitation of displaced farmers; and
- (e) if so, the details thereof?

**ANSWER**

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(SHRI C. R. CHAUDHARY)

(a) and (b): Land is a State subject. Land for Special Economic Zones (SEZs) is acquired as per the policy and procedures of the respective State Governments. State Governments have been advised that in case of land acquisition for SEZs, first priority should be for acquisition of waste and barren land and if necessary single crop agricultural land could be acquired for the SEZs. If perforce a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product SEZs, the same should not exceed 10% of the total land required for the SEZ. The Board of Approval for SEZs only considers those proposals, which have been duly recommended by the State Government. During the last three years 48 SEZs over an area of 913.40 hectares have been notified under the various states.

(c) to (e): Compensation to the land owners for the land acquired for Special Economic Zones (SEZs) is a State subject as per Entry No. 18 of the State list in the 7<sup>th</sup> schedule to the Constitution of India and under the provisions of Land Acquisition, Rehabilitation and Resettlement Act, 2013. Therefore rehabilitation of displaced farmers is undertaken by State Government agencies.

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